

[Translation]

Financial assistance to municipalities of Uttar Pradesh

3980. SHRI HARISH RAWAT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether his Ministry is providing financial assistance to some small and medium municipalities of Uttar Pradesh ;

(b) if so, the amount provided to each of the municipalities during 1984-85 ;

(c) whether Government propose to cover more municipalities under this scheme in future ;

(d) if so, whether Pithoragarh and Bageshwar municipalities in Uttar Pradesh are also likely to get the benefit of this scheme in future ; and

(e) if so, by what time ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) The Ministry is not providing any financial assistance directly to any Municipality in Uttar Pradesh. However, under the Centrally Sponsored Scheme for the Integrated Development of small and Medium Towns assistance is provided to the State Government for approved towns. The State Governments pass on the central assistance alongwith the State's matching share to the implementing agencies which are normally Municipalities.

(b) During 1984-85, the Central loan assistance provided to the Government of Uttar Pradesh for the approved towns under the Schemes are as under :

Towns	Central Assistance (Rs. in lakhs)
1. Barabanki	15.00
2. Raebareli	15.00
3. Sitapur	12.00
4. Hardoi	12.50
5. Deoria	14.00
6. Low Cost Sanitation for Sitapur and Orai	8.53
Total	77.03

(c) to (e). The question of covering additional towns in various States is under consideration by the Ministry in consultation with the Planning Commission. The question of including Pithoragarh and Bageshwar towns in Uttar Pradesh will be decided on receipt of recommendation of the State Government.

[English]

Import of Coconut Oil

3981. SHRI T. BASHEER : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quantum of import of coconut oil during 1984 ;

(b) whether a large quantity of coconut oil was also imported under the name of industrial oil during 1984 ;

(c) if so, the details thereof ;

(d) whether the import of the coconut oil will adversely affect the coconut cultivation and also economy of Kerala ; and

(e) if so, whether Government propose to issue immediate orders to ban import of coconut oil ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) A quantity of 9044 metric tonnes of Refined Bleached Dedorised coconut oil was imported in 1984.

(b) and (c). State Trading Corporation, which is the canalising agency for import of edible oils, has not imported any coconut oil under the name of industrial oil during 1984.

(d) and (e). It is not intended to import coconut oil on a regular basis. A small quantity was imported in 1984 to relieve pressure on the price of indigenous coconut oil.

Telecast of Tamil programmes on the Delhi Doordarshan

3982. SHRI E. S. M. PAKEER MOHAMED : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Tamil language films and programmes shown on the Delhi Doordarshan during the last three months;

(b) whether there is discrimination against Tamil programmes;

(c) if so, the details thereof;

(d) whether there is any proposal to start regional language based News, Bulletins; and

(e) if so, when and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) One Tamil feature film and two Tamil programmes were telecast by Door-darshan Kendra, Delhi, during the period 25.12.1984 to 24.3.1985. Four song and dance sequences from Tamil feature films were also included in the 'Chitramala' programmes telecast during this period.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

[Translation]

Decision to set up co-operative sugar mill in Faizabad district, Uttar Pradesh

3983. SHRI R. P. SUMAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have decided to set up a co-operative sugar mill in Akbarpur Faizabad district in Uttar Pradesh; if so, the reasons for cancelling the licence issued earlier in this regard;

(b) the head-wise share-capital deposit of the farmers in respect of this sugar mill and how Government propose to utilise this amount ;

(c) whether Government propose to

issue again a licence for setting up a sugar mill keeping in view the serious problems of sugarcane growers and the above share capital deposits; and

(d) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) to (d). A licence was granted to the Kisan Sahkari Chini Mills Ltd. for setting up a new sugar factory of 1250 TCD in April, 1974. Initially, the licence was valid for a period of two years i.e. upto 19.4.76 and thereafter, the validity period of the licence was extended by one more year i.e. upto 19.4.77 to allow the cooperative to collect the requisite share capital of Rs. 20 lakhs. As the progress of the implementation of the project was unsatisfactory, a show-cause notice was issued to the Cooperative Society on 24.12.1977 and the licence was revoked on 18.3.78 i.e. after about four years. The Cooperative was able to collect a share capital of Rs. 11.00 lakhs and could not place orders for the plant and machinery due to lack of sufficient funds.

2. In October, 1980, a fresh application was received for grant of an industrial licence for the establishment of a new 1250 TCD sugar factory at Akbarpur, Distt. Faizabad, Uttar Pradesh. This application was considered by the Screening Committee at its meeting held on 12.12.1980 and the Screening Committee observed that the availability of sugarcane in the area was only 1.5 lakh tonnes and most of the cane was being utilised for the production of gur and khandsari. It was also noted that there was not much potential for the development of sugarcane in the area. The Screening Committee, therefore, recommended rejection of this application, whereafter the case was considered by the Licensing Committee which also rejected the application and a prima-facie rejection letter was issued to the party on 25.2.1981 giving them three weeks time for making any representation. The time for submission of the representation was later on extended upto 30.4.1981 by the Department of Industrial Development on the request of the State Government. As no representation was received in this regard